

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION NO. 1086/2020 IN D NO. 10817/2020

FOUNDATION FOR MEDIA PROFESSIONALS

PETITIONER(S)

VERSUS

UNION TERRITORY OF JAMMU AND KASHMIR & ANR.

RESPONDENT(S)

(FOR FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 54114/2020
IA No. 54114/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 30-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Shadan Farasat, AOR
Ms. Warisha Farasat, Adv.
Mr. Harshit Anand, Adv.
Mr. Aman Naqvi, Adv.
Ms. Hrishika Jain, Adv.
Ms. Natasha Maheshwari, Adv.
Ms. Mreganka Kukreja, Adv.
Mr. Abhishek Babbar, Adv.
Mr. Gautam Bhatia, Adv.
Ms. Vrinda Bhandari, Adv.
Mr. Abhinav Sekhri, Adv.
Ms. Radhika Roy, Adv.
Ms. Gayatri Malhotra, Adv.

For Respondent(s) Mr. K.M. Natraj, ASG
Mr. Kanu Agrawal, A.A.G.
Mr. Pashupathi Nath Razdan, AOR
Mr. Parth Awasthi, Adv.
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Astik Gupta, Adv.
Ms. Akanksha Tomar, Adv.
Mr. Argha Roy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Shri Shadan Farasat, learned counsel appearing on behalf of the applicant(s) submits that though this Court in the case of Anuradha Bhasin v. Union of India and Others, reported in (2020) 3

SCC 637, has held that even the review orders are required to be published, the same are not being done.

2. Shri K.M. Natraj, learned Additional Solicitor General of India appearing for Respondent No.1, submits that the perusal of the order would show that the deliberations are not required to be published.

3. We are, prima facie, of the view that it may not be necessary to publish the deliberations, however, the orders passed in the review would be required to be published.

4. Shri K.M. Natraj, therefore, seeks two weeks' time to take instructions in this regard.

5. List after two weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)